

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 23

IA 1563/2024 IA 1337/2024

In

C.P. (IB)/690(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES: PUNJAB NATIONAL BANK V/s
 PARENTERAL DRUGS INDIA LTD

Section 60(5) OF THE Insolvency And Bankruptcy Code, 2016

ORDER

1. Ms. Shraddha Talkar, Ld. Counsel for the Petitioner present in IA 1563/2024. Mr. Rohit Gupta, Ld. Counsel for the RP present. Mr. Ashish Lalpuria, Ld. Authorized Representative for the Respondent No.1 present in IA 1337/2024.

IA 1563/2024

1. RP is directed to file reply with two weeks in the matter after duly serving the copy to the other side.
2. List this matter on 07.06.2024.

IA 1337/2024

1. RP is directed to get the SAP license renewed so that the old data can be retrieved.

2. Suspended Board is directed to provide all other information. Further, Suspended Board is directed to file reply to the IA within two weeks after duly serving the copy to the other side along with affidavit stating whatever the documents/information are in their possession/knowledge have been provided to the RP.
3. List this matter on 07.06.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)